

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.23960/2017

(Arising out of impugned final judgment and order dated 17-07-2017 in CMWP No. 20754/2010 passed by the High Court of Judicature at Allahabad)

M/S. JAIPRAKASH SEWA SANSTHAN

Petitioner(s)

VERSUS

NATTHI MAL & ORS.

Respondent(s)

(FOR RENEWAL OF FDR[ONLY OFFICE REPORT FOR DIRECTIONS IS LISTED]
IA No. 88006/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 88007/2017 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Pawan Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
For Unuc Legal LLP, AOR

For Respondent(s)

Mrs. S. Usha Reddy, AOR
Mr. Karri Venkata Reddy, Adv.

Mr. Balraj Dewan, AOR

Mr. Mahesh Thakur, AOR
Mr. B.K. Gautam, Adv.
Ms. Sheffali Chaudhary, Adv.
Mrs. Vipasha Singh, Adv.

Dr. B.K. Pandey, Adv.
Mr. Ashotosh Bansal, Adv.
Mr. Narendra Mishra, Adv.
Ms. Pratima Singh, Adv.
Mr. Mani Mittal, Adv.
Mr. Shiv Sagar Tiwari, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the Office Report.

The amount be invested in an interest-bearing Fixed Deposit Receipt as per usual terms and conditions and guidelines.

List the matter on 9th December, 2019.

(VISHAL ANAND)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)